

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3604  
ANSWERED ON:16.08.2010  
NATIONAL COMMISSION FOR BACKWARD CLASSES  
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the mandate of the National Commission for Backward Classes (NCBC);
- (b) the number of castes, sub-castes synonyms, communities etc. notified on the advice tendered by NCBC at present;
- (c) the comparative powers of NCBC via-a-vis the National Commission for Scheduled Castes; and
- (d) the extent to which NCBC has achieved its objectives since its inception in 1993, year-wise?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

(a) Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

"The Commission shall examine requestes for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under inclusion of any backward class in such list and tender such advice to the Central Government as it deems appropriate".

(b) 306 entries have been made in the Central List of Other Backward Classes till August 10, 2010, on the basis of advice received from NCBC. An "entry" for this purpose includes caste, its synonyms and sub-castes.

(c) Both the National Commission for Backward Classes and National Commission for Scheduled Castes have all the powers of a Civil Court trying a suit.

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act.